

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "G" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R KUMAR, ACCOUNTANT MEMBER
ITA.Nos.5618 & 6671/Del./2016
Assessment Year 2012-2013

The Kisan Sehkari Chini Mills Ltd., Kala Khera, Hasanpur-Gajraula, Amroha, Uttar Pradesh. PIN – 244 241 PAN AAAAT3649K	vs.	The DCIT, Circle-1, Income Tax Office, Civil Lines, Moradabad.
(Appellant)		(Respondent)

For Assessee :	Shri P. Kaushik, Advocate
For Revenue :	Shri Prakaash Dubey, Sr. DR

Date of Hearing :	23.02.2021
Date of Pronouncement :	23.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

Both the appeals by Assessee has been directed against the different Orders of the Ld. CIT(A), Moradabad, Dated 23.08.2016 and Dated 30.11.2016, for the A.Y. 2012-2013.

2. Learned Counsel for the Assessee filed an application seeking permission to withdraw the appeals as

the issues involved in both the appeals are settled under VIVAD SE VISHWAS SCHEME, 2020 and Form No.3 have already been issued by the Department in both the appeals.

3. In view of the above, appeals of the assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 23rd February, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'G' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.